

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2504/2023

(Arising out of impugned final judgment and order dated 09-02-2023 in CRLA No. 121/2021 passed by the Gauhati High Court)

AKHIL GOGOI

PETITIONER(S)

VERSUS

THE STATE (NATIONAL INVESTIGATION AGENCY) &amp; ORS. RESPONDENT(S)

(FOR ADMISSION and IA No.38683/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 21-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Huzefa Ahmadi, Sr. Adv.  
Mr. Santanu Borthakur, Adv.  
Mr. Ninad Laud, Adv.  
Mr. Ivo Dcosta, Adv.  
Mr. Sahil Tagotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Let notice be served on the standing counsel for the State (NIA), for the limited purpose of considering the grant of protection to the petitioner from arrest pursuant to the impugned order, returnable on 24.02.2023.

In the meantime, the petitioner shall be protected against arrest in connection with FIR bearing No. RC-13/2019/NIA-GUW dated 14.12.2019, Police Station NIA, Guwahati.

(POOJA SHARMA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)